

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 02nd APRIL, 2013

No. 801 A: In exercise of powers conferred under Sub Section (3) of Section 8A of the Legal Services Authority Act, 1987, Hon'ble the Chief Justice has been pleased to appoint Shri Sajjan Kumar Dubey, Principal Judge, Family Court, Ranchi as Secretary, Jharkhand High Court Legal Services Committee, Ranch with immediate effect.

By order of the Court,
Sd/- A. V. Singh
Registrar General

Memo.No..... /Apptt. dated Ranchi, the 02nd April, 2013

XIX (1)/6A/2002

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A. V. Singh
Registrar General

Memo.No. ³²⁷³⁻³³⁰⁴ /Apptt. dated Ranchi, the 02nd April, 2013

XIX (1)/6A/2002

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi / the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / The Accountant General (A & E), Jharkhand, Ranchi / the Principal Judicial Commissioner, Ranchi / the Registrar (Establishment), the Registrar (Vigilance), the Registrar (Administration), the P.S. to Hon'ble the Chief Justice, the Central Project Co-ordinator, e-Courts Project, All the Joint Registrars (Judicial & Non-Judicial) including Joint Registrar-cum-PPS to Hon'ble the Chief Justice, All the Deputy Registrars, All the Assistant Registrars (Judicial & Non-Judicial), I/c NIC Cell, the Secretaries to Hon'ble Mr. Justice D. N. Patel and Hon'ble Mr. Justice N. N. Tiwari..... High Court of Jharkhand, Ranchi / the Member Secretary, Jharkhand State Legal Services Authority, Ranchi / the Secretary, Jharkhand High Court Legal Services Committee, Ranchi and Shri Sajjan Kumar Dubey, Principal Judge, Family Court, Ranchi for information and needful.


Registrar General

JHARKHAND HIGH COURT, RANCHI
NOTIFICATION
THE 2nd April, 2013

No. 81 A: Sri Taufique Ahmed, Judicial Magistrate, Jamshedpur, is transferred and posted as J.M., Chatra with immediate effect.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1st class upon Sri Ahmed for the District of Chatra.

Further, the Principal District and Sessions Judge, Chatra is hereby directed to use his own discretionary power in distributing judicial works to Ahmed.

By Order of the Court,
Sd/- A.V. Singh
Registrar General

Memo No. _____ /Apptt dated Ranchi the _____ April, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- A.V. Singh
Registrar General

Memo No. 3306 - 07 /Apptt dated Ranchi the 2. 4. April, 2013

Copy forwarded to the Central Project Co-ordinator, e-court project and I/c NIC Cell, Jharkhand High Court, Ranchi with a request to post the same on the official website of the Jharkhand High Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 2nd April, 2013

No. 82 A: Shri Rajesh Kumar, Judicial Magistrate, Chaibasa is appointed as Civil Judge (Junior Division) permanent Court, Chaibasa and is vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction amounting to Rs. 1,00,000/- within the local limits of Chaibasa Munsifi.

Sri Kumar is also vested with the powers of a Judge of the Court of small causes for the trial of suits of Rs. 1,000/- within the local limits of Chaibasa Munsifi, cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The aforesaid powers should not, however, be exercised by Sri Kumar unless it is published in the Jharkhand Gazette or in the District Gazette.

By order of the Court,
Sd/- A.V. Singh
Registrar General

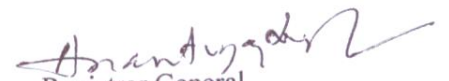
Memo No. _____ /Apptt dated Ranchi the _____ 2nd March, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A.V. Singh
Registrar General

Memo No. 3319-20 /Apptt dated Ranchi the 3rd April, 2013

Copy forwarded to the Central Project Co-ordinator, e-court project and I/c NIC Cell, Jharkhand High Court, Ranchi with a request to post the same on the official website of the Jharkhand High Court.


Registrar General